

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 4239/2012

New Delhi this the 21st day of January, 2016

**Hon'ble Shri A. K. Bhardwaj, Member (J)
Hon'ble Shri. V. N. Gaur, Member (A)**

Dr. S. Selvarajan,
Research Officer (Siddha),
Central Council for Research in Siddha,
Department of Ayush, Ministry of Health & Family
Welfare, Govt. of India, Jawaharlal Nehru
Bharatiya Evam Homeopathy Anusandhan Bhawan,
No. 61-65, Institutional Area, Opp. 'D' Block,
Janakpuri,
New Delhi-110 058.Applicant

(By Advocate: Mr. Sanjay Verma)

Versus

1. Ministry of Health & Family Welfare
Through its Secretary, Sh. Anil Kumar
Department of Ayush,
Government of India,
B-Block, GPO Complex,
INA, New Delhi – 110 023.
2. Central Council for Research in Siddha,
Through its Director,
I/c., Sh. P. K. Jha,
Department of Ayush, Ministry of Health & Family Welfare,
Government of India,
Jawaharlal Nehru Bharatiya Evam Homeopathy Anusandhan
Bhawan,
No. 61-65, Institutional Area, Opp. 'D' Block,
Janakpuri, New Delhi-110 058.
3. Sh. K. Vasudevan, Administrative Officer,
Central Council for Research in Siddha,
Department of Ayush, Ministry of Health &
Family Welfare, Govt. of India, Jawaharlal
Nehru Bharatiya Evam Homeopathy

Anusandhan Bhawan,
No. 61-65, Institutional Area, Opp. 'D' Block,
Janakpuri, New Delhi-110 058. ...Respondents

(By Advocate: Mr. T. C. Gupta & Mr. Ashok Kumar)

O R D E R (ORAL)

A. K. Bhardwaj, Member (J)

Confronted with the plea raised on behalf of the respondents with reference to the notification No. V.27020/7/2009-Ay. Desk dated 04.08.2010 and the submission of Central council for Research in Siddha that the said society is different from Central Council for Research in Ayurveda and Siddha and has been registered under Tamil Nadu Societies Registration Act, 1975 thus there being no notification under Section 14(2) of the Administrative Tribunals Act, 1985 extending the jurisdiction of this Tribunal to the said Societies, the O.A is not amenable to the jurisdiction of this Tribunal, the learned counsel for the applicant sought liberty to withdraw this O.A to approach the appropriate forum.

2. The O.A is dismissed as withdrawn with liberty as prayed for.

(V. N. Gaur)
Member (A)

(A. K. Bhardwaj)
Member (J)

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